

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SUO MOTO WRIT PETITION(CIVIL) No(s). 2/2026

IN RE: ILLEGAL SAND MINING IN THE NATIONAL CHAMBAL SANCTUARY AND  
THREAT TO ENDANGERED AQUATIC WILDLIFE Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN

Respondent(s)

[HEARD BY: HON'BLE MR. JUSTICE VIKRAM NATH AND HON'BLE MR. JUSTICE  
SANDEEP MEHTA]

IA No. 101645/2026 - EXEMPTION FROM FILING O.T.

IA No. 98538/2026 - EXEMPTION FROM FILING O.T.

WITH

T.C.(C) No. 151/2026 (XVI-A)

Date : 26-05-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA

Amicus Curiae : Mr. Nikhjil Goel, Sr. Adv.  
Ms. Rupali Samuel, Adv.

For Petitioner(s) : By Courts Motion

Mr. Umesh Kumar Shukla, Adv.  
Mr. Pritam Singh, Adv.  
Mr. Ankit Bhatnagar, Adv.

Mr. Rohit Kumar-I, AOR  
Ms. Akanksha Singh, Adv.

For Respondent(s) : Ms. Aishwarya Bhati, A.S.G.  
Mr. Shiv Mangal Sharma, A.A.G.  
Mr. Saurabh Rajpal, Adv.  
Ms. Arushi Rathore, Adv.  
Ms. Nidhi Jaswal, AOR

Mr. Rohit K. Singh, AOR  
Mr. Pritam Bishwas, Adv.  
Mr. Yashveer Singh, Adv.  
Mr. Kartikey Bansal, Adv.

Mr. Sharan Dev Singh Thakur, Sr. A.A.G.  
Ms. Ruchira Goel, AOR  
Ms. Rishika Rishabh, Adv.  
Mr. Sharanya, Adv.  
Ms. Ritika Rao, Adv.

Mr. S.v. Raju, A.S.G.(V.C.)  
Ms. Manisha T. Karia, A.A.G.  
Mr. Nilesh Yadav, A.A.G.  
Mr. D.S. Parmar, A.A.G.  
Mr. Harmeet Singh Ruprah, AOR  
Mr. Sarthak Raizada Ga, Adv.  
Mr. Kanishk Sharma, Adv.  
Mr. Karan Singh, Adv.

Mr. Shiv Mangal Sharma, A.A.G.  
Ms. Arushi Rathore, Adv.  
Mr. Saurabh Rajpal, AOR

Mr. Sharan Dev Singh Thakur, Sr. A.A.G.  
Mr. Sudeep Kumar, AOR  
Mr. Abhishek Saket, Adv.  
Ms. Manisha, Adv.  
Ms. Rupali, Adv.

Mr. Anil Kaushik, A.S.G.  
Mr. Gurmeet Singh Makker, AOR  
Mr. Gaurav Arya, Adv.  
Mr. Pranjal Singh, Adv.  
Mr. Digvijay Dam, Adv.  
Mr. Eklawya Dwivedi, Adv.

Mr. Shiv Mangal Sharma, A.A.G.  
Ms. Arushi Rathore, Adv.  
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Ms. Akansha Singh, Adv.

Ms. Srishti Agnihotri, AOR  
Mr. D.p.singh, Adv.  
Ms. Anchal Kanthed, Adv.

Mr. Pawan Kumar Saxena, Adv.  
Mr. Jasveer Rana, Adv.  
Mr. Charan Dass, Adv.

Mr. Pradeep Misra, AOR  
Mr. Daleep Dhyani, Adv.  
Mr. Anupam Misra, Adv.  
Mr. Suraj Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

After the detailed order was dictated/pronounced in open Court which is placed on the file to be listed on 22<sup>nd</sup> July, 2026, Shri Nikhil Goel, learned senior counsel and *amicus curiae* assisted by Ms. Rupali Samuel, learned advocate, has brought to the attention of this Court, a news article published in the Hindustan Times newspaper on May 25, 2026, which indicates that in spite of directions issued by this Court in the earlier orders, the illegal sand mining and transportation activities continue unabated. The report refers to numerous instances of unregistered and unnumbered vehicles carrying sand moving in the adjoining areas near the river banks. Most of these activities have been noticed in the villages of Morena District, Madhya Pradesh.

The said newspaper report is taken on record.

Mr. S.V. Raju, learned ASG representing the State of Madhya, shall file urgent response to the observations noted in the aforesaid news report.

List again on 29<sup>th</sup> May, 2026 for the response of State of Madhya Pradesh.

(SONIA BHASIN)  
ASSISTANT REGISTRAR-CUM-PS

(NIKITA SINGH)  
COURT MASTER (NSH)

(Signed Reportable order is placed on the file)